

**DIVISION BENCH**

**ITEM NO.111**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA NO.88/2024 IN CP (IB) NO.68/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 17<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>UNION BANK OF INDIA V/S GURPAL SINGH (GUARANTOR OF M/S UNIWORLD SUGAR PVT. LTD.)</b>
<b>UNDER SECTION</b>	<b>95 OF IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- Sh. Sandeep Arora, Adv. : *For the Union Bank of India*
- Sh. Maneesh Kumar, Adv. : *For the RP, Mr. Sumit Shukla,  
present in person*
- Sh. Kanishk Khetan, Adv. : *For the Res./personal guarantor*

**ORDER**

Ld. Counsels representing the parties are present.

**IA NO.88/2024**

- 1.** Ld. Counsel representing the Financial Creditor seeks and is granted another 10 days time to file rejoinder to the objections filed on behalf of the Personal Guarantor.
- 2.** Let the needful be done within the aforesaid stipulated period with advance copy to be supplied to the Ld. Counsel representing the Personal Guarantor.
- 3.** The matter is adjourned for further hearing on 20<sup>th</sup> May, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

***17<sup>th</sup> April, 2024***

*Avaneesh Kumar Singh  
(Stenographer)*